

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 409
IB-525/PB/2021

IN THE MATTER OF:

Sujit Raghunath Desai	...	Applicant
Vs.		
Essel Realty Developers Pvt. Ltd.	...	Respondent

Order under Section 9 of IBC

Order delivered on 08.02.2022

Coram:

**MR. DHARMINDER SINGH,
HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant :
For the Respondent : Mr. Abhimanyu Singh Khatri, Adv.

ORDER

At the request of the Ld. Counsel for the Petitioner, the matter stands adjourned for tomorrow. It is made clear no further date shall be given regarding clarity and arguments qua the threshold limit of Rs. one crore. Ld. Counsel for the Respondent has also appeared on the advance notice.

Matter stands adjourned on **09.02.2022**.

-sd-

**SUMITA PURKAYASTHA
MEMBER (TECHNICAL)**

-sd-

**DHARMINDER SINGH
MEMBER (JUDICIAL)**